

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
JAYANT SPECIALITIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Jayant Specialities Private Limited
2.	Date of incorporation of corporate debtor	30-06-2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2005PTC154380
5.	Address of the registered office and principal office (if any) of corporate debtor	AA701 Bheem Cooperative Housing Society Limited, N.L. Complex, Anand Nagar, Dahisar East, Mumbai – 400068
6.	Insolvency commencement date in respect of corporate debtor	01-10-2026
7.	Estimated date of closure of insolvency resolution process	30-03-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashish Avinash Saoji Reg No. IBBI/IPA-001/IP-P01268/2018-19/12150
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3 rd Floor, M G House, Rabindra Nath Tagore Marg, Civil Lines, Nagpur – 440001 Email- ashishsaoji@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3 rd Floor, M G House, Rabindra Nath Tagore Marg, Civil Lines, Nagpur – 440001 Email- ip.kmtoll@gmail.com
11.	Last date for submission of claims	15-10-2026 (14 days from insolvency commencement date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Jayant Specialities Private Limited** on 01-10-2026.

The creditors of **Jayant Specialities Private Limited**, are hereby called upon to submit their claims with proof on or before 15-10-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.10.2026

Place: Mumbai

Sd/-

CA Ashish A. Saoji

Interim Resolution Professional of Jayant Specialities Private Limited

Reg. No. IBBI/IPA-001/IP-P01268/2018-19/12150

Validity of AFA till 30.06.2027